

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2741/2002

This the 25th day of October, 2002

(2)

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Bajinder Kumar S/o Deep Chand  
C/o Shri Ram Kumar Jangara  
H.No. 354/15, Chokhendi Mohalla  
Distt. Fatehabad, Haryana.
2. Rajinder Singh, S/o Sh. Chhota Singh  
C/o Shri Ram Kumar Jangara  
H.No. 354/15, Chokhendi Mohalla  
Distt. Fatehabad, Haryana.
3. Surash Kumar S/o Sh. Jught Ram  
R/o Shri Ram Kumar Jangara  
H.No. 354/15, Chokhendi Mohalla  
Distt. Fatehabad, Haryana.

... Applicants.

(By Advocate: Sh. U.Srivastava)

Versus

Union of India, through

1. The General Manager  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
New Delhi Northern Railway  
Estate Entry Road, New Delhi.
3. The P.W.I. Budlada (BLZ)  
Northern Railway  
Distt. Mansa, Punjab.

... Respondents.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant stated to have made a representation for seeking re-engagement as a casual labour. Applicant also pleads that certain juniors to the applicant have been allowed to join but the applicant has not been allowed to join. Applicant had worked sometime till the year 1984. As per para 4.1 the last day of his work was 14.7.84. OA has been filed on 7.10.2002 almost a period of 18 years have lapsed. Applicant claims to have made representation but there is no specific date that on what date representation has been made. OA is highly belated one and it is also hit by doctrine of

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laches. Applicant also argues that Railway Administration has collected some documents from him in the year 1988 but since it is not explained why applicant came to the Court in the year 2002. OA is not only hit by limitation but also hit by doctrine of laches.



( KULDIP SINGH )  
Member ( J )

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